GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO.2708 ANSWERED ON 17TH MARCH. 2022

CASUALTIES DUE TO ROAD ACCIDENTS

2708. SHRI MANSUKHBHAI DHANJIBHAI VASAVA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether there has been an increase in the number of persons dying in the road accidents in various States of the country including Gujarat over the last three years and the current year;
- (b) if so, the details thereof;
- (c) whether the Government proposes to reveiw the provisions of the Motor Vehicles Act regarding the quantum of punishment for the persons found guilty of such offence in view of increase in the number of deaths caused by the road accidents; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) & (b) As per data available, the total number of persons killed in the country during the last three calendar years 2018 to 2020 are given in the following table:-

Year	Total Number of Persons Killed	% Increase/ Decrease	
2018	151417		
2019	151113	-0.2	
2020	131714	-12.84	

As may be seen from the above table, there is a decreasing trend in the persons killed during the last 3 years. Also, as per data available, State/UT – wise information on total number of persons killed in the country during the last three calendar years 2018 to 2020 is enclosed at Annexure - I.

(c) & (d) Ministry as per the Motor Vehicles (Amendment) Act, 2019 has introduced a new Section 198A to fix the liability on the road construction/maintenance companies to indemnify the victims of road accidents caused by lapses in construction of roads. Section 198A of the Motor Vehicles Act, 1988 states that:

Failure to comply with standards for road design construction and maintenance - (1) Any designated authority, contractor, consultant or concessionaire responsible for the design or construction or maintenance of the safety standards of the road shall follow such design, construction and maintenance standards, as may be prescribed by the Central Government from time to time.

- (2) Where failure on the part of the designated authority, contractor, consultant or concessionaire responsible under sub-section (1) to comply with standards for road design, construction and maintenance, results in death or disability, such authority or contractor or concessionaire shall be punishable with a fine which may extend to one lakh rupees and the same shall be paid to the Fund constituted under section 164B.
- (3) For the purposes of sub-section (2), the court shall in particular have regard to the following matters, namely:
 - (a) the characteristics of the road, and the nature and type of traffic which was reasonably expected to use it as per the design of road;
 - (b) the standard of maintenance norms applicable for a road of that character and use by such traffic;
 - (c) the state of repair in which road users would have expected to find the road;
 - (d) whether the designated authority responsible for the maintenance of the road knew, or could reasonably have been expected to know, that the condition of the part of the road to which the action relates was likely to cause danger to the road users;
 - (e) whether the designated authority responsible for the maintenance of the road could not reasonably have been expected to repair that part of the road before the cause of action arose;
 - (f) whether adequate warning notices through road signs, of its condition had been displayed; and
 - (g) such other matters as may be prescribed by the Central Government.

ANNEXURE REFERRED TO IN REPLY TO PART (a) & (b) OF LOK SABHA UNSTARRED QUESTION NO. 2708 TO BE ANSWERED ON 17^{TH} MARCH, 2022 ASKED BY SHRI MANSUKHBHAI DHANJIBHAI VASAVA REGARDING CASUALTIES DUE TO ROAD ACCIDENTS

Total Number of persons Killed in Road Accidents in India: 2018 to 2020 State/UT – wise.

sı. s				
	States/UTs	State/UT-Wise Total	Number of Person	s killed in Road
No.		Accidents during		
		2018	2019	2020
1	2	3	4	5
1	Andhra Pradesh	7556	7984	7039
2	Arunachal Pradesh	175	127	73
3	Assam	2966	3208	2629
4	Bihar	6729	7205	6699
5	Chhattisgarh	4592	5003	4606
6	Goa	262	297	223
7	Gujarat	7996	7390	6170
8	Haryana	5118	5057	4507
9	Himachal Pradesh	1208	1146	893
10	Jammu & Kashmir	984	996	728
11	Jharkhand	3542	3801	3044
12	Karnataka	10990	10958	9760
13	Kerala	4303	4440	2979
14	Madhya Pradesh	10706	11249	11141
15	Maharashtra	13261	12788	11569
16	Manipur	134	156	127
17	Meghalaya	182	179	144
18	Mizoram	45	48	42
19	Nagaland	39	26	53
20	Odisha	5315	5333	4738
21	Punjab	4740	4525	3898
22	Rajasthan	10320	10563	9250
23	Sikkim	85	73	47
24	Tamil Nadu	12216	10525	8059
25	Telangana	6603	6964	6882
26	Tripura	213	239	192
27	Uttarakhand	1047	867	674
28	Uttar Pradesh	22256	22655	19149
29	West Bengal	5711	5500	4927
30	Andaman & Nicobar	19	20	14
31	Chandigarh	98	104	53
32	Dadra & Nagar Haveli	54	49	64
33	Daman & Diu	35	28	
34	Delhi	1690	1463	1196
35	Lakshadweep	1	0	0
36	Puducherry	226	147	145
	Total	151417	151113	131714
